

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 164, 166 & 121 of 2013

Dated : 12th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s): : Mr. Buddy A. Ranganadhan
Mr. Ronak jain

ORDER

Mr. Buddy A. Ranganadhan, the learned counsel seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 26.12.2013 after serving copy on the other side.

Post the matter for hearing on **30.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson